

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDO ALUSYS INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	INDO ALUSYS INDUSTRIES LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	17-10-1979
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES – DELHI
4	CORPORATE IDENTITY NO. / LIMITED LIABILITY IDENTIFICATION NO. OF CORPORATE DEBTOR	U74999DL1979PLC009937
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGISTERED OFFICE: B-292, OFFICE NO. 303, CHANDRA KANTA COMPLEX NEW ASHOK NAGAR DELHI – 110096. CORPORATE OFFICE: WASME, PLOT NO. 4, INSTITUTIONAL AREA NOIDA SECTOR-16A NOIDA, UTTAR PRADESH- 201301. FACTORY ADDRESS: SP-2/333 INDUSTRIAL AREA, BHIWADI, DIST. ALWAR, RAJASTHAN
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	3-5-2021
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	30-10-2021 (180 DAYS FROM THE COMMENCEMENT OF CORPORATE INSOLVENCY RESOLUTION PROCESS)
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL (IRP)	NAME: VIKRAM BAJAJ REGISTRATION NUMBER: IBBI/IPA-002/IP-N00003/2016-2017/10003
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	REGISTERED ADDRESS: 308, 3RD FLOOR, PEARLS BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI – 110034. EMAIL:- bajaj.vikram@gmail.com
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	ADDRESS FOR SENDING CLAIMS:- 308, 3RD FLOOR, PEARLS BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI – 110034.

		EMAIL:- ip.indoalusys@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	17-5-2021
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	NA

Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of Corporate Insolvency Resolution Process of Indo Alusys Industries Ltd. on 3-5-2021 in C.P. (IB) No. 925(PB)/2020.

The creditors of Indo Alusys Industries Ltd., are hereby called upon to submit their claims with proof on or before 17-5-2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



VIKRAM BAJAJ
REGISTRATION NO. - IBBI/PA-002/IP-N00003/2016-2017/10003
INTERIM RESOLUTION PROFESSIONAL
INDO ALUSYS INDUSTRIES LTD.

3-5-2021
NEW DELHI